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Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD**

Original Application No.347 of 2006

Allahabad, this the 10th day of September, 2008.

Hon'ble Mr. A.K. Gaur, J.M.
Hon'ble Mrs. Manjulika Gautam, A.M.

Surder Lal Verma, S/o Sri D.P. Verma, R/o Plot
No. 127, Sanjay Gandhi Marg, Kanpur.

...Applicant.

By Advocate : Sri M.K. Upadhyay.

Versus

1. Union of India through the Secretary, Ministry of Defence Production, Government of India, New Delhi.
2. The Chairman Ordnance Factory Board, Director General of Ordnance Factories (DGOF), 10-A Auckland Road, Calcutta.
3. G.M., Field Fund Factory, Kanpur.

...Respondents.

By Advocate : Shri P. Krishna

ORDER

By A.K. Gaur, Member-J

We have heard Sri M.K. Upadhyay, learned counsel for the applicant and Sri D. Tiwari holding brief of Sri P. Krishna, learned counsel for respondents.

2. The learned counsel for the applicant contended that the applicant has been granted promotion from a subsequent date, whereas he should have been given the promotion from ~~the~~^a retrospective date. In this regard, he has made a representation dated 25.1.2002 (Annexure-7) to the competent authority, but the same is still pending for consideration.

3. Sri D. Tiwari holding brief of Sri P. Krishan, counsel for respondents states that the claim of the

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applicant cannot be considered such at belated stage.

4. However, having heard the parties' counsel, we are firmly of the view that the grievance of the applicant might be redressed in case a direction is given to the competent authority to consider and decide the pending representation of the applicant dated 25.1.2002 by passing a reasoned and speaking order in accordance with law within a period of three months from the date of receipt of a certified copy of this order.

5. The O.A. stands disposed of in the above terms with no order as to costs.

MEMBER-A

GIRISH/-

MEMBER-J